

## C. A. T. Bench, JAIPUR

Date of Order	Orders O.A. No. 4/93 M.P. No. 3/93
21.4.93	Mr. K.L. Thawani - Counsel for applicant Mr. U.D. Sharma - Counsel for respondents
	Perused the order dated 6th April 93. It has been specifically mentioned that D.B. not formed.
Reply not filed B 20/4	I have gone through the O.A. The applicant sought a direction regarding relaxation of recruitment rules. Thus the case should be listed before the Division Bench as directed earlier. The Registry should be careful in future. Deputy Registrar should take a note of it. Put up before D.B. for <del>summarium</del> direction on 3.5.93.
3-5-93	 (D.L. Mehta) Vice Chairman. <p>Mr. K.L. Thawani - Counsel for the Petitioners Mr. U.D. Sharma - Counsel for the Respondents</p> <p>Heard. The learned counsel for the applicant prays that although apparently there is a delay of about 18 years in making the application, but the son of the applicant was seeking appointment on compassionate grounds attained majority only in 1984. Thereafter, the applicant has been making applications to various authorities including the P.M.G. for compassionate appointment of the son. After hearing the learned counsel for both the parties, we are of the view, the application for condonation of delay should be allowed, particularly in view of the fact that the applicant is an illiterate lady and she tried various departmental channels for seeking redressal of her grievance regarding appointment of her son on compassionate</p> <p>Recd copy P.C. in for ushers</p> <p>Copy sent to the app. Cawas on vide 3406 Date 10/5/93</p> <p>10/5/93</p>

govt. The government servant died of cancer. In the circumstances, M.P. is for hon'ble (Q.P. SHARMA) timely delay is allowed. M.P. stands disposed of. (COL. SHRI K. P. SHARMA) (SPECIAL M.L.J.)